BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS
Room No. 419, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(17)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri Shashi Shekhar, C/o Arvind Kumar Mantu, Sri Ram Kunj, Post Office Road, Punaichak, Patna-800023

Appellant

Versus

Central Public Information Officer, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhavan, New Delhi.

Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

- 2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.
- 3. The Appellant-Applicant filed an RTI application dated 28.11.2011 seeking information relating to Shri Anjani Kumar Sharan, Central Govt. Counsel. Respondent-CPIO has furnished the information, vide, his letter dated 06/01/2012. Aggrieved by the information supplied by the Respondent-CPIO, he preferred the present appeal dated 27/01/2012 received on 03/02/2012.
- 4. On perusal of records placed before me and the comments furnished by the Respondent-CPIO and, thereafter, I am of the view that the said enclosure ought to have been annexed along with the reply given to Appellant-Applicant by the Respondent-CPIO. I hereby direct Respondent-CPIO to furnish a copy of the Enclosure as stated in the letter No. 21(1615)2011-IC dated 6/1/2012 to the Appellant-Applicant.
- Appeal is allowed to the extent indicated above.
- 6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

(R. RAGURATHI)
Additional Secretary & Appellate Authority

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